

Uttar Pradesh, Bihar and others besides Rajasthan, in Rajasthan the survey and mineral investigations conducted during the last three years include:—

- (i) Basemetal investigations in north and south Sindesar Ridges, Sunariya Khera, Latio-ka-Khera-Jitawas, Rajsamand district; Sawar, Sathana-Mayamagri, Ganeshpura and Fatehgarh areas, Ajmer district, Kalab-Kalan-Boyo-ki-Nadi, Pali and Ajmer districts; Rampura-Tonda-Naila-ki-Dhani, Khetri belt, Jhunjhunu district;
- (ii) Gold investigation in Anandpuri-Bhukia area, Banswara district and Hinglajmata, Dungarpur district;
- (iii) Lignite investigation has been carried out in Bikaner, Jaisalmer and Sanchor basins; and
- (iv) Granite assessment in various parts of Rajasthan states.

(c) to (e). Results of all the GSI investigations in the State are regularly published in the form of Records Extended Abstracts and are available to all organisations including State Govt. on nominal charge GSI's unpublished progress reports are supplied to State Govt. on demand free, but if commercial utilisation takes place on the basis of such reports, then lessee is required to pay certain fee which becomes payable to GSI, and to private agencies on payment as per the policy of the Government.

Establishment of Steel Plant

3336. DR. KRUPASINDHU BHOI: Will the Minister of STEEL be pleased to state:

(a) whether the Government have identified the area in Ganjam district of Orissa for the establishment of the Steel Plant;

(b) if so, the total areas acquired for the purpose;

(c) the number of villages likely to be affected as a result thereof;

(d) the arrangements made for the rehabilitation of those displaced persons; and

(e) the details thereof?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA): (a) Yes, Sir. Government of Orissa have identified the area in Ganjam District of Orissa for establishing of steel plant by M/s. Tata Iron and Steel Company Ltd. (TISCO).

(b) and (c). As per information available from the State Government, 7598 acres of land located in 16 villages has been notified under Section 4(1) of L.A. Act, 1894 for acquisition for steel plant to be set up by TISCO.

(d) and (e). As per information made available by the State Government a rehabilitation package has been drawn up for the displaced families. This package *inter-alia* provides for compensation; other rehabilitation benefits such as maintenance allowance for one year, a grant for those opting for self-rehabilitation, grant for setting up temporary accommodation; resettlement at a place with better living standards; assistance in securing employment under the aegis of the steel plant consistent with skills and job requirements; facility of training in a Technical Training School to be established with the objective of imparting necessary skills to the youth to make them employable etc.

Common list of Backward Classes

3337. SHRI SATYAJITSINH DULIP SINH
GAEKWAD:
SHRI N.J. RATHWA:
SHRI DINSHA PATEL:

Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government have received any proposal from the State Government of Gujarat to enlarge the common list of Other Backward Classes for the State during last three years till date;

(b) if so, the details thereof; and

(c) the time by which it is likely to be cleared by the Union Government?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) and (b). Addition/modification/inclusion in the Central list of OBCs (including that of Gujarat State) is made in the basis of the recommendations received from NCBC (National Commission for Backward Classes) which has been constituted under the NCBC Act, 1993 for the purpose of entertaining, examining and recommending upon requests for inclusion and complaints of over-inclusion and under-inclusion in the list of other backward classes of citizens.

The Commission has recently recommended addition of the Castes Khalipha (Muslim) and Babar (Muslim) and inclusion of Pakhali in the Central list of OBCs in respect of the State of Gujarat.

(c) No time limit can be given as it required consultation with other concerned Ministries and approval of Cabinet. The matter is under active consideration.